# Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

# Appeal Nos. 147, 148 and 149 of 2011

### Dated: 31st October, 2012

# Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member Hon'ble Mr. V.J. Talwar, Technical Member

# In the matter of:

# Appeal No. 147 of 2011

Western Electricity Supply Company of Orissa Ltd.	••••	Appellant (s)	
Versus			
O.E.R.C. & Ors.	••••	Respondent(s)	
Appeal No. 148 of 2011			
Southern Electricity Supply Company of Orissa Ltd.		Appellant (s)	
Versus			
O.E.R.C. & Ors.	••••	Respondent(s)	
<u>Appeal No. 149 of 2011</u>			
North Eastern Electricity Supply Company of Orissa Ltd.		Appellant (s)	
Versus			
O.E.R.C. & Ors.	••••	Respondent(s)	

Counsel for the Appellant (s)	:	Mr. Hasan Murtaza
Counsel for the Respondent (s) :		Mr. Rutwik Panda & Mr.B.K. Nayak for R-1 Mr.David A. for R-3

#### **ORDER**

Mr. Hasan Murtaza, learned advocate appearing for the appellant submits that the appeals against the true-up proceedings of the relevant year had been admitted in the Court No.I. Accordingly, he seeks for adjournment of the present appeals. Upon hearing, we grant adjournment to <u>29<sup>th</sup> November, 2012.</u>

(V.J. Talwar) Technical Member (P.S. Datta) Judicial Member

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